

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
19-04-2024 AT 10:30 AM**

**CP No.203/241/HDB/2020**  
u/s. 241 of Companies Act, 2013

**IN THE MATTER OF:**

Mr. Srikant Gopal Rathi & 3 Others

**...Petitioner**

**AND**

Nagarjuna Agro Chemicals Pvt Ltd & 8 Others

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Learned Counsel Mr Maharshi Viswaraj, for petitioner

Learned Counsel Mr Nakul Motha, for Petitioner No.1 present through Video Conference.

Smt Sundari Pisupati, Administrator present physically.

Learned Counsel Ms Lakshana Viravalli, for Respondent present through Video Conference.

Learned Administrator report has been e-filed and stated that physical filing will be done today and stated that copies have been sent to the concerned parties.

Learned Administrator also filed a memo seeking certain directions. Copy of the memo has been served on the other side.

Both sides are directed to offer their brief remarks if any not extending two pages to the said memo before next hearing date and furnish a copy of the same to the administrator.

Administrator is at liberty to file additional memo of clarification if any needed.  
Call on 01.05.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**